

**2016**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 4950 – A**

**Dated, Calcutta, the 10<sup>th</sup> November, 2016**

**From : Shri Subhasis Dasgupta,  
Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.**

**To :**

- 1) The District Judge of all Districts  
Including Andaman & Nicobar Islands,**
- 2) The Chief Judge, City Civil Court, Calcutta,**
- 3) The Chief Judge, City Sessions Court, Calcutta,**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta,**
- 5) The Secretary, Judicial Department, Govt. of West Bengal,**
- 6) Members of the Registry, The Hon'ble High Court,**
- 7) Director, West Bengal Judicial Academy.**

**Sub. : Filling up of the post of Presiding Officer in the Debt Recovery Tribunal (DRTs) at various benches (including Kolkata bench) in the country.**

*Sir,*

With reference to the subject captioned above, I am directed to inform that a Vacancy circular bearing no. F.No. 7/11/2016-DRT, dated 29.11.2016 alongwith its enclosures, as received from the Ministry of Finance, Government of India, has been **uploaded** in the website of the Hon'ble Court ([www.calcuttahighcourt.nic.in](http://www.calcuttahighcourt.nic.in)) for information of all the Judicial Officers fulfilling the requisite eligibility criteria for the Post of Presiding Officer in various benches of Debt Recovery Tribunals.

I am to request you to inform the eligible and willing officers to visit the website and download the contents and to forward the filled in application (in prescribed format) along with requisites, if any sought for, so as to reach this court on or before **22<sup>nd</sup> November, 2016.**

Yours faithfully,

**Sd/-**

**Registrar (Judicial Service)**

F. No. 7/11/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
29<sup>th</sup> September, 2016

To,

The Registrar Generals of all the  
High Courts of India

**Sub:** Filling up of the posts of Presiding Officer in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) in Debts Recovery Tribunals (DRTs).

Sir,

In continuation of this Department's vacancy circular of even number dated 13.04.2016, I am directed to say that it is now proposed to fill 11 (eleven) existing/anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016. **The vacancies are subject to change without notice.**

2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. **Consequent upon the amendment of section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, notified as The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016, the selected candidates shall hold office for a term of five years from the date on which he enters upon the office or till he attains the age of sixty five years, whichever is earlier.**

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated amongst the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.

6. The applications submitted in response to this circular should reach this Department **on or before 10<sup>th</sup> November, 2016**. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. **Those who have applied against this Department's vacancy circular of even number dated 13.04.2016 need not apply again.**

7. The advertisement and prescribed application proforma is also available on this Ministry's website – [finmin.nic.in](http://finmin.nic.in) (URL: [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

Yours faithfully,



(V.V.S. Kharayat)

Under Secretary (DRT)  
Tel. No: 011-23748769

Encl: as above

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF  
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

Recent passport  
size photograph  
duly signed by  
the applicant

4. Present Address:

(i) Office (Address and Tel. No.)

(ii) Residence (Address and Tel. No):

(iii) Mobile No.

(iv) Email ID:

5. Parent department's complete Address:

~~(With Telephone No., FAX No. and E-mail ID\*)~~

6. Educational qualifications :

7. (a) Date of entry in the service, if applicable:

(d) Name of service:

8. Details of postings (in last 10 years):

| S.<br>No. | Designation | Department/<br>Office | Organisation | Period |    |
|-----------|-------------|-----------------------|--------------|--------|----|
|           |             |                       |              | From   | To |
|           |             |                       |              |        |    |
|           |             |                       |              |        |    |

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :

- (b) Years of practice :
- (c) Whether enrollment Certificate is surrender:  
with Bar Council
- (d) If so, since when:

13. (i) Annual Income (in case of practicing Advocate):  
(Please enclose copy of ITR for AY 2015-16)
- (ii) Professional Income (AY 2015-16)

14. How qualified for the post applied for :  
(Please give full details)

15. Whether belongs to SC/ ST/ OBC :

16. Preference for place of posting: 1.....
- (In respect of existing vacancies 2.....
- 3.....
- 4.....
- 5.....

17. Preference for place of posting 1.....
- for the panel in respect of 2.....
- unforeseen vacancies that may 3.....
- arise upto 31.12.2016

18. Any other Qualifications/ Experience not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: \_\_\_\_\_  
Date: \_\_\_\_\_